

NCLT PERFORMANCE

IMPACT OF IBC ON ECONOMY

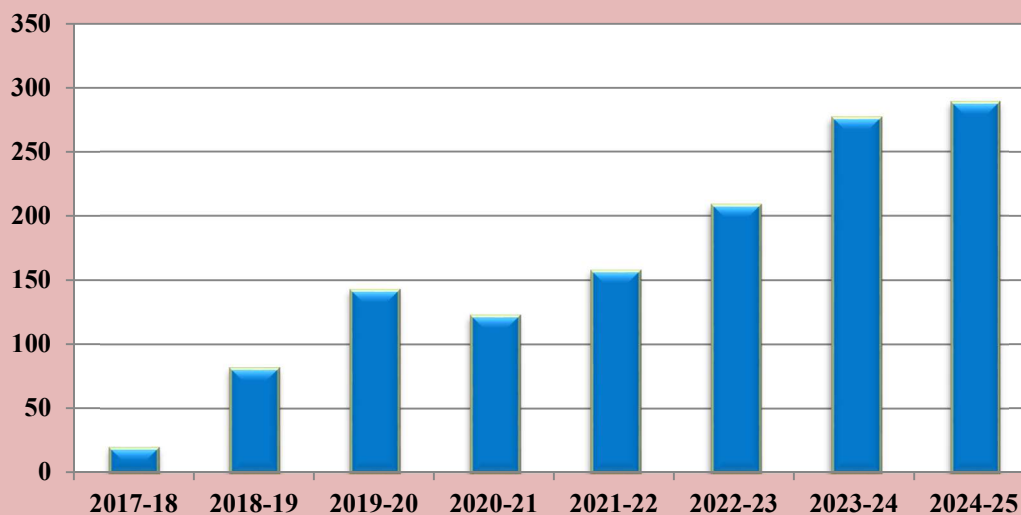
- *Cases received under IBC upto 31.06.2025* - 52,446
 - *Cases disposed under IBC upto 31.06.2025* - 45,636

 - *Last financial year cases disposed under IBC* - 10,066
 - *Average resolution cases in one month* - Around 300 cases
 - *Amount involved which is resolved in a month-* 20,000/- Cr.

 - *Total cases resolved since incorporation upto 31.06.2025* - 19,01,261 Cr.
 - *Resolved prior to admission upto 31.06.2025-* 14,17,398 Cr.
 - *Resolved through settlement after admission-* 45,411 Cr.
 - *Resolved through resolution plan* - 4,38,458 Cr
- (More than 50% resolved in 4 years)**
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- *31,285 companies resolved prior to admission.*
- *1350 plans approved since incorporation.*

NATIONAL COMPANY LAW TRIBUNAL			
IBC Performance- Number of Resolutions Plans			
S. No.	Year	No. of Plans Approved in NCLT Benches	Approved Amount in Plans (in Cr.)
1	2017-18	19	₹ 3,225
2	2018-19	81	₹ 1,19,993
3	2019-20	142	₹ 59,993
4	2020-21	122	₹ 32,533
5	2021-22	157	₹ 51,041
6	2022-23	208	₹ 60,842
7	2023-24	276	₹ 47,485
8	2024-25	288	₹ 54,759
Total		1,293	₹ 4,29,871

No. of Plans Approved in NCLT Benches



➤ **As per RBI & IBBI**

1. Resolution through IBC	-	38%
2. Resolution through SARFAESI	-	24.7%
3. Resolution through DRT	-	15.2%
4. Resolution through Lok Adalat	-	1.8%

➤ **NPA of SCB Recovery Rate (source-RBI & IBBI)**

1. Through IBC	-	48%
2. Through SARFAESI-		24%
3. Through DRT	-	15%
4. Through Lok Adalat	-	1.8%

➤ **CRISIL Rating Analysis**

- 1. IBC enabled resolution of total debt of Rs. 26 lakh crore including direct resolution of debt of Rs. 12 lakh crore.**
- 2. IBC acting as deterrent leading to settlement of 30,000 cases with Rs. 14 lakh crore debt.**
- 3. Average recovery rate under IBC at 35% while under SARFAESI it is 22% and under DRT it is 7%.**
- 4. IBC is revitalizing credit markets, safeguarding employment and elevating corporate governance standards.**

➤ *IIM Bangalore study (May, 2025)*

- 5. IBC prompting borrowers to adherence of stipulated loan payment schedules.*
- 6. Significant reduction in loan accounts deemed overdue.*
- 7. Yearly proportion of transition of loan accounts from 'overdue' category to 'Normal' category has increased.*
- 8. Average number of days that loan account stays in 'Overdue' category before transitioning to 'Normal' category has reduced from 344 days to 30 days.*
- 9. 3% reduction in cost of debt for distressed firms post IBC Vs. Non-distressed firms indicating improved credit environment for distressed firms.*

➤ *IIM Ahmadabad study April, 2023)*
(Performance of firms post resolution)

- 1. 76% increase in average sales.*
- 2. Improved EBITDA and net margins*
- 3. 50% increase in average total assets.*
- 4. 130% increase in average CAPEX*
- 5. Convergence in profitability ratios with benchmark averages.*
- 6. Overall increase in aggregate market valuation by 3 times.*
- 7. Improved liquidity by 80%.*
- 8. 50% increase in average employee expenses in resolved firms in 3 years post resolution.*
- 9. Total employment shows substantial increase across firms in post resolution period.*

Disclaimer

- 1. Data is collated from the Reports published by IBBI, RBI, IIM Ahmedabad, IIM Bangalore and CRISIL.***
- 2. Data is subject to revision based on input & if necessary.***
- 3. Any inadvertent error may be brought to the notice of Registrar, NCLT.***